



**Completion of Recovery Certificate No. 1618 of 2018 dated August 03, 2018 issued against Lyra Housing and Finance Pvt. Ltd. (PAN: AAACL3708P) in the matter of Linkson International Ltd..**

1. Recovery Certificate No. 1618 of 2018 dated August 03, 2018 was drawn against Lyra Housing and Finance Pvt. Ltd. (PAN: AAACL3708P), for a sum of Rs. 2,15,268/- (Rupees Two Lakh Fifteen Thousand Two Hundred Sixty Eight Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by AO order vide Order No. JS/DJ/44-47/2017 dated December 29, 2017 in the matter of Linkson International Ltd.
2. In view of receipt of entire outstanding dues of Rs. 3,75,150/- (Rupees Three Lakh Seventy Five Thousand One Hundred Fifty Only) which includes interest and costs, due under aforesaid recovery certificate, recovery in said matter stands completed in exercise of powers under sub section (1) of Section 28A of the Securities and Exchange Board of India Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this 30<sup>h</sup> day of April, 2026.

SEAL

RECOVERY OFFICER



पंकज युवराज शिंदे  
PANKAJ YUVARAJ SHINDE  
उप. महाप्रबंधक और वसूली अधिकारी  
Dy. General Manager & Recovery Officer  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
मुंबई / Mumbai